

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 181/TT/2016

Subject : Truing up transmission tariff of 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block for Transmission System associated with Northern Region Bus Reactor Scheme (Group II).

Date of Hearing : 25.10.2016.

Coram : Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd and 16 others

Parties present : Shri S.K. Venkatesan, PGCIL
Shri Rakesh Prasad, PGCIL
Shri M.M. Mondal, PGCIL
Shri R.B. Sharma. Advocate, BRPL

Record of Proceedings

The representative for the petitioner submitted that the instant petition has been filed for truing up of tariff of 2009-14 period and determination of tariff of 2014-19 period for transmission system associated with Northern Region Bus Reactor Scheme (Group II) in Northern Region. The instant scheme covers 10 assets, of which six assets are covered in the instant petition and the tariff for these six assets was allowed for the 2009-14 period vide order dated dated 7.8.2015 in Petition No. 31/TT/2013. The tariff for the remaining 4 assets was allowed for the 2009-14 period vide order in Petition No.102/TT/2012 and the same was trued-up vide order dated 29.2.2016 in Petition No. 505/TT/2014. He further requested to allow the tariff as claimed.

2. The learned counsel for BRPL, Respondent No. 12, submitted that in its order dated 7.8.2015 in Petition No. 31/TT/2013 entire IDC and IEDC was disallowed as the same was not discharged and the petitioner was directed to submit the details at the time of truing-up. However, in the instant petition, the petitioner has submitted that the entire amount of IDC and IEDC was discharged. Learned counsel further submitted that no IDC and IEDC was discharged after COD as per Auditor's certificates dated 23.7.2016 and 3.8.2016. There are inconsistencies in the submissions and the claims made by the petitioner. Learned counsel submitted that the petitioner has submitted that



recovery of liquidated damages after contract closing is subject to adjustment of IDC and IEDC disallowed, which is not admissible.

3. The Commission directed to clarify the issues raised by BRPL. The Commission further directed the petitioner to file the following information, on affidavit by 11.11.2016 with a copy to the respondents:-

- a) Reason for difference in cost of bus reactors of same rating at different locations;
- b) The petitioner has recovered LD of ₹4.10 lakh from CGL, one of the contractor and adjusted against the capital expenditure in the Auditor Certificate. Clarification in this regard;
- c) Details of undischarged liabilities as on COD and actual discharge of such liabilities by payment during 2009-14 and 2014-19 tariff period duly certified by the Auditor for all the assets;
- d) Detail of initial spare capitalized (on accrual basis) and year wise actual discharge of initial spare, for all the assets; and
- e) Revised Auditor Certificates for all the assets.

4. The Commission directed the respondents to file their reply by 21.11.2016 with an advance copy to the petitioner who shall file its rejoinder, if any by 30.11.2016. The Commission further observed that no extension of time shall be granted. In case, no information is filed within the due date, the matter shall be considered based on the available records.

5. Subject to the above, order in the petition was reserved

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

